

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 204
IB-795/ND/2020**

**IN THE MATTER OF:
Gayatri Steels**

...PETITIONER

Vs.

M/s. ASPG Infrastructure Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

**Order delivered on 04.11.2020
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :Mr. Prateek Gupta, Advocate
For the Respondent/ Corporate-debtor :Mr. Rachit Ranjan, Advocate**

ORDER

Heard the submissions made by the counsels for both the parties. Counsel for the corporate debtor has prayed for grant of time to settle the matter outside the Tribunal. Ten days time is granted. Post the matter to 18.11.2020.

- S d -

**(V.K. Subburaj)
Member (T)**

- S d -

**(P.S.N. Prasad)
Member (J)**

(Anjula)